

ANNOUNCEMENT RE CHANGE
OF ENACTING FORMULA IN
BILLS

MR. CHAIRMAN: As Members are aware, the form of the Enacting Formula in Bills introduced in Parliament was recently changed so as to read "Be it enacted by Parliament in the — Year of our Republic as follows". This new formula has already been adopted by the House in respect of one Bill, *viz.*, the Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill, 1954, which has also since been assented to by the President. There are two other Bills, namely, the Muslim Wakfs Bill and the Children Bill which have already been passed by this House. In both these cases the Enacting Formula continues to be as previously, *i.e.*, "Be it enacted by Parliament as follows". For the sake of uniformity, I have made the necessary corrections in the Enacting Formula of these two Bills by introducing therein the words "in the Fifth Year of our Republic". In cases of Bills which are pending before the Council, I would suggest that necessary amendments for the purpose should be formally moved and adopted.

The proposal was agreed to.

SHRI K. S. HEGDE (Madras): On a point of order. So far as the Preamble is concerned, it is a part of the Act. I am in entire agreement with you, but except by an amendment, could it be done with the concurrence of the House?

SHRI RAJAGOPAL NAIDU (Madras): Under the rules, the Chairman is authorized.

MR. CHAIRMAN: Under rule 94 I have the necessary powers. Patent errors can be corrected and obvious mistakes can be set right.

ALLOTMENT OF A DAY FOR DEBATE ON FOREIGN AFFAIRS

SHRI TAJAMUL HUSAIN (Bihar): Is there any likelihood of this session being extended beyond the 18th?

MR. CHAIRMAN: It depends on you.

SHRI TAJAMUL HUSAIN: I am glad you have told me that.

MR. CHAIRMAN: I think it will be the final thing.

SHRI RAJAGOPAL NAIDU (Madras): We find that in the other House a day is allotted for a debate on foreign affairs. May I request the Chairman for allotting a day for that?

MR. CHAIRMAN: We are having one day, *i.e.*, the last day for Foreign Affairs Debate. Mr. Giri.

THE INDUSTRIAL DISPUTES
(AMENDMENT) BILL, 1954

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): Sir, I beg to move:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

The motion was adopted.

SHRI V. V. GIRI: Sir, I beg to introduce the Bill.

THE SPECIAL MARRIAGE BILL,
1952—continued

MR. CHAIRMAN: Shri Biswas to reply.

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C.